

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A. No. 519/03**

**Wednesday this the 18th day of October, 2006**

**CORAM :**

**HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER  
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

**K.I.Akbar  
Technical Assistant (Agriculture)  
District Panchayat, Kavarathi  
Residing at Kavarathi : Applicant**

**(By Advocate Mr. P.V.Mohanan )**

**Versus**

- 1. Union of India represented by the Secretary  
to Government of India  
Department of Agriculture and Co-operation  
Ministry of Agriculture  
Krishi Bhawan, New Delhi**
- 2. The Administrator  
Union Territory of Lakshadweep  
Kavarathi**
- 3. The Director of Agriculture  
Directorate of Agriculture  
Union Territory of Lakshadweep  
Kavarathi : Respondents**

**(By Advocate Mr.TPM Ibrahim Khan, SCGSC (R1)  
Mr.S.Radhakrishnan (R2-3 )**

**The application having been heard on 18.10.2006, the  
Tribunal on the same day delivered the following :**

**O R D E R**

**HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

**The learned counsel for applicant refers to the MA filed  
by him on 25.09.2006 ( 849/06). Vide Annexure A-6 document  
presented there alongwith, the Government of India have asked for  
certain documents, from the Lakshadweep Administration in the  
Department of Agriculture, including Recruitment Rules for further**



consideration. The learned counsel for applicant makes a specific reference to the order of the Hon'ble Supreme Court referred to in Annexure A-5, 2004 (4) SCC 646. He would be satisfied with the disposal of this application with a direction to the appropriate authorities to take a final decision on the matter within a period to be specified factoring the above rulings of the Apex Court. We dispose of this application with a direction to the Lakshadweep Administration to expeditiously send the documents asked for vide Annexure A-6, if not already sent, within a period of two weeks from the date of receipt of a copy of this order and Government of India and to the appropriate authorities in the Ministry to take a decision duly within two months thereafter.

2. With this direction, the OA is disposed of. No costs.

Dated, the 18th October, 2006.



GEORGE PARACKEN  
JUDICIAL MEMBER



N. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER

vs